CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD

REGIONAL BENCH – COURT NO. 02
Excise Appeal No. 14201 of 2013-SM

[Arising Out Of OIA-307-308-2013-AHD-III-SKS-COMMR-A—AHD Dated-31/10/2013 Passed By Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD]

Appu Patel **.....Appellant**
Director Of M/S, G-One Agro Products Ltd,
Survey No. 1067, Paiki, Chhatral-Kadi Road, Taluka : Kalol,
Gandhinagar, Gujarat

VERSUS

C.C.E. & S.T.-Ahmedabad-iii **.....Respondent**
Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat-380009

APPEARANCE:
None appeared for the Appellant
Shri. Sanjay Kumar, Superintendent (Authorized Representative) for the Appellant

CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO.A / 12671 /2023

DATE OF HEARING:30.11.2023
DATE OF DECISION:30.11.2023

SOMESH ARORA

The Matter has come up nine times earlier on 24.01.2023, 22.02.2023, 29.03.2023, 13.02.2023, 21.06.2023, 27.07.2023, 30.08.2023, 25.10.2023 and 15.11.2023. This time again no one has appeared, despite proper service of notice. It appears that party is not interested to pursue this matter as penalty of only Rs. 10,000/- as involved. In these circumstances, as per inherent powers vested in this Court as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA and in absence of request for consideration of appeal on merits, the appeal is dismissed with liberty to the

party to approach this Court for restoration of appeal along with proper explanation if deemed fit.

2. Appeal is dismissed.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi